

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 07-11-2023 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA/IBC/2075/2023**

**PETITION NUMBER : CP/IB/178/2022**

**NAME OF THE PETITIONER : Mathur Sabhapathy Viswanthan, (RP)  
M/s. EMI Infratructure Pvt Ltd**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 12 & 60(5) of IBC, 2016, r/w Reg 40 of  
IBBI Reg, 2016**  
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**ORDER**

Ld. Counsel Mr.V.Manivannan along with RP, Mr.M.S.Viswanathan appears in person.

This application has been filed seeking exclusion of 60-days from the timelines available for completion of the CIRP and declaration of time till 30.12.2023 is available for completion of the CIRP.

It is stated that during the 11th COC Meeting held on 13.10.2023, PRA was asked to present the Resolution Plan before the COC and CoC after deliberations, felt that they require further time to study the plan and come back to the PRA for further discussion and to vote. Therefore, additional time is sought for approval of plan.

Further, It is stated that IA(IBC)/1002/2023 is filed, praying for the direction to hand over the 152 Transit mixture vehicles/assets by the erstwhile Directors is still pending for adjudication.

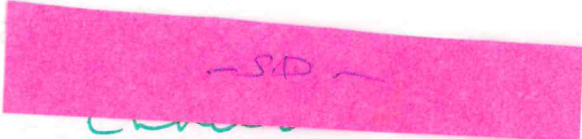
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Considering the above facts, 60-days is excluded from CIRP period and last date of CIRP is fixed as 30.12.2023.

Accordingly, IA/IBC/2075/2023 is **allowed and disposed of**.

 - S.D. -

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

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 - S.D. -

**JYOTI KUMAR TRIPATHI  
MEMBER (JUDICIAL)**